

Abducted children

2300. SHRI C. P. NARAYANAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of children reported to be abducted during the last three years;
- (b) how many of them have been traced and returned to parents/relatives;
- (c) how many children have fallen prey to gang of traffickers;
- (d) whether any of them are used for drug peddling and immoral traffic, if so, how many; and
- (e) what steps Government has adopted to save children from these gangs and their vices?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (e) As per information received from National Crime Records Bureau (NCRB), a total of 32,726, 55,470 and 66,873 children in 2013, 2014 and 2015 respectively were reported as kidnapped or abducted.

Data on children recovered from kidnapping and abduction was started since 2014. A total of 27,473 and 32,651 children in 2014 and 2015 respectively were recovered from kidnapping and abduction. Data on children returned to parents/relatives is not maintained separately.

As per the Seventh Schedule to the Constitution of India 'Police' and 'Public Order' are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/Union Territory Administrations.

However, the Ministry of Home Affairs has been issuing advisories from time to time with a view to help the States/UTs to deal with crimes against children. Ministry of Home Affairs has issued advisory dated 14.07.2010 on Crime Against children and Advisory dated 25.06.2013 on mandatory registration of FIR in case of Missing Children which are available at www.mha.nic.in.

Division of assets between Andhra Pradesh and Telangana

2301. SHRI PALVAI GOVARDHAN REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) how much time the Ministry will take to divide assets under Schedule X between Andhra Pradesh (A.P.) and Telangana;